# SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

SUO MOTO WRIT PETITION(CRIMINAL) No(s). 2/2025

IN RE: SUMMONING ADVOCATES WHO GIVE LEGAL OPINION OR REPRESENT

PARTIES DURING INVESTIGATION OF CASES AND RELATED

**ISSUES** 

#### FOR ADMISSION

IA No. 161366/2025 - INTERVENTION APPLICATION IA No. 158291/2025 - INTERVENTION APPLICATION IA No. 157894/2025 - INTERVENTION APPLICATION

### WITH

W.P.(C) No. 632/2025 (PIL-W)

(IA No. 166958/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

SLP(Crl) No. 9334/2025 (II-E)

(IA NO. 148847/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA NO. 148848/2025 - EXEMPTION FROM FILING O.T. IA NO. 152578/2025 - INTERVENTION/IMPLEADMENT

Date: 29-07-2025 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE K. VINOD CHANDRAN

By Courts Motion

## For Petitioner(s):

Ms. Ganu Suvarna Siddhanath, AOR

Mr. Siddhant Sharma, AOR Mr. Siddharth H Dave, Adv. Mr. Prafull Bhardwaj, Adv. Mr. Maulik Soni, Adv.

## For Respondent(s)/

Applicant(s) :

Mr. Mukul Rohatgi, Sr. Adv.

Mr. Ranjit Kumar, Sr. Adv.

Mr. Mahesh Agarwal, Adv.

Mr. Anshuman Srivastava, Adv. Mr. Himanshu Saraswat, Adv.

Mr. Chirag Nayak, Adv. Mr. E.C. Agrawala, Adv.

Mr. Vikas Singh, Sr. Adv.

- Mr. Rahul Kaushik, Sr. Adv.
- Ms. Aparna Bhat, Sr. Adv.
- Dr. Anindita Pujari, Sr. Adv.
- Mr. Dinesh Kr. Goswami, Sr. Adv.
- Dr. Monika Gusain, Sr. Adv.
- Ms. Pragya Baghel, Adv.
- Mr. Meenesh Kr. Dubey, Adv.
- Mr. Susheel Kumar Tomar, Adv.
- Mr. Kumar Gaurav, Adv.
- Mr. Manish Mohan, Adv.
- Ms. Samta Pushkarna Mishra, Adv.
- Ms. Rachna Gandhi, Adv.
- Mr. Mukesh Kumar Singh, Adv.
- Mr. Upendra Mishra, Adv.
- Mr. Atmaram NS Nadkarni, Sr. Adv.
- Mr. Vipin Nair, Adv.
- Mr. Amit Sharma, Adv.
- Mr. Nikhil Jain, Adv.
- Mr. Kaustubh Shukla, AOR
- Mr. Aljo K. Joseph, Adv.
- Mr. Vishal Prasad, Adv.
- Ms. Reena Pandey, Adv.
- Dr. Meenakshi Kalra, Adv.
- Ms. Pragbya Parijat Singh, Adv.
- Ms. Astha Sharma, Adv.
- Mr. Aditya Giri, Adv.
- Mr. A. Selvin Raja, Adv.
- Mr. Nipun Saxena, Adv.
- Mr. Salvador Santosh Rebello, Adv.
- Mr. Shreyas Awastrhi, Adv.
- Ms. Pratibha yadav, Adv.
- Ms. Aadya Pandey, Adv.
- Ms. Monal Prasad, Adv.
- Ms. Deepali Dabas, Adv.
- Mr. Praveen Singh, Adv.
- Mr. Vijay Hansaria, Sr. Adv.
- Mr. Tarun Rana, Adv.
- Ms. Kavya Jhawar, Adv.
- Ms. Nandini Rai, Adv.
- Mr. Pushkar Karni Sinha, AOR
- Mr. Sanny Pandey, Adv.
- Mr. Aneesh Singh, Adv.
- Mr. Shivam Verma, Adv.
- Mr. Mayur Rexwal, Adv.
- Mr. Sahir Gehlot, Adv.
- Mr. Sidharth Luthra, Sr. Adv.
- Mr. Kumar Vaibhav, Adv.
- Mr. Kartikeye Dang, Adv.
- Mr. Amit Desai, Sr. Adv.

- Mr. Shantanu Phanse, Adv.
- Mr. Prastut Mahesh Dalvi, AOR
- Ms. Vidhi Pankaj Thaker, Adv.
- Ms. Pereet Phanse, Adv.
- Mr. Amit Desai, Sr. Adv.
- Mr. Mahesh Agarwal, Adv.
- Mr. Anshuman Srivastava, Adv.
- Mr. Himanshu Saraswat, Adv.
- Mr. Chirag Nayak, Adv.
- Mr. E.C. Agrawala, Adv.
- Ms. Swati Ghildiyal, AOR
- Ms. Abhipsa Mohanty, Adv.
- Mr. Manan Kumar Mishra, Sr. Adv.
- Ms. Anjul Dwivedi, Adv.
- Dr. Ram Sankar, Adv.
- Mrs. Harini Ram Sankar, Adv.
- Mrs. Harini Ramsankar, Adv.
- M/S. Ram Sankar & Co, AOR
- Mr. M Shoeb Alam, Sr. Adv.
- Mr. Talha Abdul Rahman, AOR
- Mr. M Shaz Khan, Adv.
- Mr. Sudhanshu Tewari, Adv.
- Mr. Faizan Ahmed, Adv.
- Mr. Dev Sareen, Adv.
- Mr. Rafid Akhter, Adv.
- Mr. Pranav Sachdeva, AOR
- Mr. Manan Kumar Mishra, Sr. Adv.
- Ms. Anjul Dwivedi, Adv.
- Dr. Ram Sankar, Adv.
- Mrs. Harini Ram Sankar, Adv.
- Mrs. Harini Ramsankar, Adv.
- M/S. Ram Sankar & Co, AOR
- Mrs. Pragya Baghel, AOR
- Mr. Vivek Sharma, AOR
- Dr. Vijay Kumar Sharma, Adv.
- M/S. VKC Law Offices, AOR
- Mr. Varun K Chopra, Adv.
- UPON hearing the counsel, the Court made the following O R D E R
- 1. Applications seeking intervention/impleadment are allowed.
- 2. We have heard learned counsel appearing before us. The

learned counsel emphasize the need for issuance of certain guidelines so as to protect the lawyers from the misuse of the process of law by the investigating agencies such as Directorate of Enforcement (ED), Central Bureau of Investigation (CBI) and police authorities.

- 3. Written submissions have been filed on behalf of the Supreme Court Bar Association (SCBA), the Supreme Court Advocates on Record Association (SCORA) and other associations.
- 4. A copy of the said submissions be furnished to the learned Attorney General for India (AG) as well as the learned Solicitor General of India (SG), within a period of three days from today.
- 5. This Court will hear the responses of the learned AG and learned SG on 12.08.2025, before proceeding to issue any direction.
- 6. List these matters on 12.08.2025, high up on the Board.

(NARENDRA PRASAD) DEPUTY REGISTRAR (ANJU KAPOOR)
ASSISTANT REGISTRAR